## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

## PRINCIPAL BENCH

C.P. No.281(ND)/2017 Appeal No.69/2017

IN THE MATTER OF:

M/s. Goldriver Infrastructure Pvt. Ltd.

Applicant/petitioner

Vs.

Registrar of Companies

Respondent

Order under Section 252 of the Companies Act

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Prince Mohan Sinha (Company Secretary)

Mr. Prem Pyara Tiwari (Company Secretary)

For the ROC, Delhi For the Income Tax Deptt.

: Mr. Manish Raj, Company Prosecutor

: Ms. Easha Kadian, Proxy Counsel for Ms.

Lakshmi Gurung, Standing Counsel

## ORDER

Learned Company Secretary states that the rejoinder is necessary. Let the same be filed within 2 weeks with a copy in advance to the Company Prosecutor. A copy of the paper book shall be handed over to Ms. Gurang during the course of the day and reply, if any, be filed within four weeks.

Rejoinder, if any, be filed within two weeks thereafter.

List for further consideration on 13th February, 2018

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

Sd1-

"(DEEPA KRISHAN) MEMBER(TECHNICAL)

18.12.2017